

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:

M/s J.M. Kapoor & Co.

vs

M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 05.08.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the RP

For the Corporate Debtor :

:

: Sourit Arora, Adv. for RP, Ajay Kumar Jain, RP

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ORDER

Learned counsel for the applicant/resolution professional represents that CA No. 503/C-III/ND/2019 has been filed seeking for the liquidation of the corporate debtor in the absence of resolution plan. In order to facilitate consideration of the application by this Tribunal, learned RP is directed to file all particulars specified in Form H given in CIRP Regulations with suitable modifications in relation to this application as may be applicable under the facts and circumstances. For the said purpose a day's time is granted. Let the matter be posted on 06.08.2019.


(K. K. VOHRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)